

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

RA No. 59/1991 in
O.A. No. 154/1991
T.A. No.

199

DATE OF DECISION 09.04.1991

Shri B.B. Tarei

Petitioner

Advocate for the Petitioner(s)

Versus

Union of India

Respondent

Advocate for the Respondent(s)

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The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN (J)

The Hon'ble Mr. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

JUDGMENT(of the Bench delivered by Hon'ble Mr. D.K. Chakravorty,
Administrative Member)

The review petitioner is the original applicant in OA 154/1991 which was disposed of by judgment dated 15.2.1991.

After going through the records of the case and hearing the learned counsel of both parties, the Tribunal found no merit in the application and the same was dismissed.

2. The petitioner has not brought out any error apparent

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on the face of the judgment. He has also not brought out any fresh facts warranting a review of the judgment. Accordingly, the review petition is dismissed.

D. Chakravorty

(D.K. CHAKRAVORTY)
MEMBER (A)

A. Kartha

(P.K. KARTHA)
VICE CHAIRMAN (J)